

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) No. 38 of 2020**

**In the matter of:**

**Vipra Containers Pvt. Ltd.**

**....Appellant**

**Vs.**

**Registrar of Companies NCT of Delhi  
& Haryana**

**....Respondent**

**Present:**

**Appellant:                    Mr. Sanjeev Kumar, Advocate and  
   Mr. Prabhakar Kumar and Mr. Suraj Sharma,  
   PCS**

**ORDER**

**12.02.2020:**        Having heard learned counsel for the Appellant and considering the ground projected we are satisfied that sufficient ground exists to condone the delay of 44 days. We accordingly condone the delay of 44 days.

I.A. No. 697/2020 stands disposed of.

Let notice be issued on the Respondent by Speed Post. Requisites along with process fee be filed by 13<sup>th</sup> February, 2020. If the Appellant provides the *e-mail* address of Respondent, let notice be also issued through *e-mail*.

Post the case 'for Admission (After Notice)' on **2<sup>nd</sup> March, 2020**.

**[Justice Bansi Lal Bhat]**  
**Member (Judicial)**

**[V. P. Singh]**  
**Member (Technical)**

ns/sr/nn